

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 17/MP/2016**

Subject : Dispute on the payment of tariff with interest in regard to power station of Neyveli Lignite Corporation Limited, namely NLC TPS I (600 MW), NLC TPS - II Stage - I (3X210MW), NLC TPS- II Stage -II (4X210MW) and NLC TPS I Expn (2X210MW) due to the increase in operation and maintenance expenses incurred by NLC's mines on account of wage revision to employees for the period from 1.1.2007 and pay revision to CISF personnel posted in NLC Mines for the period from 1.1.2006

Date of hearing : **12.5.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Neyveli Lignite Corporation Limited

Respondents : TANGEDCO and 10 others

Parties present : Ms. Anushree Bardhan, Advocate, NLC Ltd.  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri M.K. George, Advocate, KSEB  
Shri R. Jayaprakash, TANGEDCO  
Ms. Sheela M. Daniel, KSEB

**Record of Proceedings**

During the hearing, the learned proxy counsel for the petitioner prayed for adjournment on the ground that the Counsel appearing in the matter could not be present. The respondents did not object to the above.

2. The Commission accepted the prayer and accordingly adjourned the hearing. The matter shall be listed for hearing on 19.5.2016. The parties shall ensure the completion of pleadings within the due date mentioned above. No adjournment shall be granted for any reason whatsoever.

By order of the Commission

**-Sd/-**  
(T. Rout)  
Chief (Law)

